

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-129(PB)/2017

IN THE MATTER OF:

M/s The State Government of Maharashtra .... APPLICANT / PETITIONER

Vs

M/s Swayam Realtors & Traders Ltd. &Ors. .... RESPONDENT

SECTION:

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 03.08.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Atul Y Chitale, Sr. Advocate

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present and represents that some time may be granted in the matter as writ petition in relation to repeal of SICA and abolition of BIFR & <sup>AAIFR</sup>~~AAIFR~~ and the consequent abatement of proceedings is pending in the Hon'ble High Court of Delhi and are <sup>to</sup> come up for hearing on 10.8.2017. In the circumstances, the matter is adjourned to 16.8.2017.

List on 16.8.2017.

— Sd —

(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

— Sd —

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
03.8.2017